

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA
[Corrigendum to Order of the Disciplinary Committee Order No. IBBI/DC/331/2026]

Date: 14 July 2026

In the matter of

Mr. Nimai Gautam Shah, Insolvency Professional

CORRIGENDUM TO ORDER DATED 13 JULY 2026

It has been brought to our notice that a typographical mistake has occurred in the Order dated 13 July 2026, which needs to be rectified as under:

- (i) At the page number 2 of 18, under the heading “**2. Alleged Contraventions, submissions of Mr. Nimai Gautam Shah, analysis and findings of the DC.**”, the paragraph

“The DC has considered the SCN, the reply to SCN, submissions of Mr. Narender Kumar Sharma, and proceeds to dispose of the SCN as follows.”

be read as

“The DC has considered the SCN, the reply to SCN, submissions of Mr. Nimai Gautam Shah, and proceeds to dispose of the SCN as follows.”

2. The order dated 13 July 2026 stands modified to the extent above. The other contents of the said order shall remain unchanged. This Order shall form an integral part of the Order dated 13 July 2026.

3. This order shall be forwarded to Mr. Nimai Gautam Shah and to the Indian Institute of Insolvency Professionals of ICAI where Mr. Nimai Gautam Shah is enrolled as a member.

4. This order shall be sent to the CoC of all the Corporate Debtors in which Mr. Nimai Gautam Shah is providing his services.

5. This order shall also be forwarded to the Registrar of the Principal Bench of the National Company Law Tribunal, New Delhi.

-sd/-

(Dr. Bhushan Kumar Sinha)

Whole Time Member

Insolvency and Bankruptcy Board of India

-sd/-

(Jayanti Prasad)

Whole Time Member

Insolvency and Bankruptcy Board of India

Date: 14 July 2026

Place: New Delhi